

S.No.1

Bail Application NO: 1516
FIR No. 193/21
PS Tilak Nagar
U/ss 498A/406/34 IPC
State Vs Bhanuj Batra

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Ritesh Oberoi, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.
None has joined VC on behalf of complainant

Prayer for listing the matter for physical hearing is made by learned counsel on the ground that it is matrimonial dispute and physical hearing is required.

At request of learned counsel coupled with ongoing pandemic scenario, let matter be now listed for physical hearing on 5.7.2021.

HEMANI MALHOTRA
Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:18:43 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

S.No.2

Bail No.2049
FIR No. 60/2021
PS Moti Nagar
U/ss 25/54/59 A.Act
State Vs Amit Kumar

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for applicant / accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

Despite calls, none has joined VC on behalf of accused/applicant to argue the application. Accordingly, matter be now listed for arguments on 7.6.2021.

HEMANI
MALHOTRA

Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:18:50 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

Bail Application No.2137
FIR No. 784/2020
PS Rajouri Garden
U/ss 420/406/409 IPC
State Vs Deepak Swarup

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Pankaj Kishore Gupta, Learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State with IO
Sh.Apar Chopra, learned counsel for complainant

This is an application filed U/s 439 Cr.P.C. for grant of interim bail .

Reply received.

Arguments on application heard at length and reply perused with utmost care.

It is submitted by learned counsel for accused/applicant Deepak Swarup that offence involved in the present case is U/s 420/406/409 IPC and accused is in J/c since 20.09.2020 and that on account of medical condition of accused/applicant, he may be admitted on bail for his proper treatment as he is suffering from acute Asthma.

Per contra, it is argued by learned counsel for complainant that accused is involved in 7-9 other cases and his previous bail application has been dismissed on merits by Learned MM.

Learned Addl.PP for the State further submits that as per the IO, accused is also involved in case FIR No.1866/20, U/s 406/420 IPC at PS Indira Puram and he is likely to be formally arrested by police officials of PS Indira Puram.

Perusal of previous order passed by Learned ASJ Sh.Sudhanshu Kaushik also reflects that accused/applicant is also in other cases U/s 406/409 IPC besides cases under Negotiable

Instrument Acts.

Report in respect of medial condition of accused is received from Supdt. Jail which does not depicts if accused/applicant is suffering from acute asthma.

Considering the involvement of accused/applicant, no ground for granting relief is made out . Accordingly, application stands dismissed being devoid of merits. However, observation made herein shall have no bearings on the merits of the case.

HEMANI MALHOTRA
Digitally signed
by HEMANI
MALHOTRA
Date:
2021.05.28
18:18:57 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

S.No.4

Bail Application No. 2195

FIR No. 47/2021

PS Nangloi

U/ss 147/148/149/186/353/332/269/270/307/395/120B/34 IPC

State Vs Gursewak

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rajender Pd. Learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is application under section 440 Cr.P.C. seeking reduction of amount of surety bond from Rs.25,000/- to Rs.10,000/-. The applicant/ accused was involved in case FIR NO.47/2021 which was registered under section 147/148/149/ 189/186/363/ 332/269/270/307 395/120B/34 IPC wherein it was alleged that accused/applicant was one of the riders involved in rioting case in Nangloi Chowk on 26.1.2021 during the Tractor March of the Farmers in Nangloi. The allegations against the accused/applicant were serious in nature, however, considering his clean antecedents and period of incarceration , bail was granted to him by the Court of Sh. Sumer Vishal, Ld. ASJ on 25.2.2021.

Considering the nature of offence, stringent conditions were imposed on the accused/applicant while granting him bail. Taking into account the seriousness of offence, I see no reason to reduce the surety bond amount a for granting relief is made out. Application accordingly, stands dismissed.

HEMANI MALHOTRA
Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:19:03 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

@

S.No.5

Bail Application No.2196
FIR No. 10112020
PS Nangloi
U/ss 392/411/34 IPC
State Vs Rohan @ Doctor
28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms.Kanchan Sharma, Learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed Under Section 439 Cr.P.C. seeking interim bail of accused on the basis of recommendations of HPC guidelines dated 4.5.2021 and 11.5.2021.

Reply received.

Arguments on application heard and reply perused.

It is submitted by learned Addl. PP for the State that time of the alleged robbery is not clear from the report.

Copy of FIR is also not filed alongwith application or with reply which could clarify the time of robbery. Perusal of report reflects that there are four cases of robbery against the accused.

IO is directed to furnish report afresh bearing details if robbery was committed between sunset & sunrise . IO is also directed to file copy of FIR alongwith reply.

Matter be now listed for arguments on 1.6.2021.

HEMANI
MALHOTRA

Digitally
signed by
HEMANI
MALHOTRA
Date:
2021.05.28
18:19:11
+0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

@

S.No.6

FIR No. 2197

PS Crime Branch

U/ss 302/392/396/460/397/34 IPC and 25/27 Arms Act

State Vs Sukhpreet @ Sonu

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Rajiv Mohan, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed under 439 Cr.P.C.

Reply received.

Submissions on application heard and reply perused.

Relief is sought by learned counsel on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021. However, admittedly accused/applicant is involved in other cases. It is submitted by learned counsel for applicant/accused that accused be released on interim bail for 15 days on humanitarian ground as father of accused is on death bed.

In view of the submissions let report be called from concerned hospital through IO qua medical status of father of accused and if his condition is serious or not. IO is also directed to furnish detailed report in respect of family members of accused.

Learned counsel for accused is also directed to file legible copies of medical documents of father of accused afresh.

Matter be now listed for arguments on 1.6.2021.

HEMANI
MALHOTRA

Digitally signed
by HEMANI
MALHOTRA

Date:
2021.05.28
18:19:27 +0530

(HEMANI MALHOTRA)

**ASJ-09/W/THC
VACATION JUDGE**

28.05.2021

@

Bail Application No.2198
FIR No. 40/2021
PS Nangloi
U/ss 392/397/395/411/34 IPC
State Vs Rohit

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Banke Bihari, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed under Section 439 Cr.P.C.
Reply is received.
Arguments on application heard at length and reply

perused.

It is submitted by learned counsel for applicant/accused that accused has been falsely implicated and that he is in J/c since 4.2.2021. It is also submitted by learned counsel for applicant/accused that there is no previous involvement of accused/applicant.

Per contra, it is submitted by learned Addl.PP for the State that the incident has been covered in CCTV footage and accused refused to join TIP.

The present case FIR was registered on statement of complainant / victim Chirag who stated that in the evening of 22.1.2021, he was robbed of Rs.3.5 lacs on the point of knife and pistol like object. During investigation CCTV Footages near the scene of crime and shop of complainants were analysed. On the basis of CCTV footage and identification of complainant , accused/applicant Rohit alongwith six other accused and a JCL was apprehended. Recovery was also made from the accused persons including accused/applicant from whom photograph of complainant and bills of the shop of complainant alongwith some cash and wallet were recovered.

Considering the seriousness of offence no ground for granting bail is made out.

Accordingly application stands dismissed being devoid of merits. However, observation made herein shall have no bearings on the merits of the case.

HEMANI MALHOTRA Digitally signed by HEMANI MALHOTRA (HEMANI MALHOTRA)
Date: 2021.05.28 18:19:36 +0530 ASJ-09/W/THC
VACATION JUDGE
28.05.2021

S.No.8

Bail Application NO. 2199
FIR No. 725/2020
PS Khyala
U/ss 307 IPC
State Vs Gardev @ Sonu

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms.Kanchan , Learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State

This is the application U/s 439 Cr.P.C.

Reply to bail application is received.

Submissions on bail application heard and reply perused.

It is submitted by learned LAC that accused is in J/c since 23.7.2020 and he be released on interim bail on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

In view of the submissions coupled with the report furnished by the IO and the fact that application is covered within the clause IX of recommendations of HPC dated 4.5.2021 and 11.5.2021, accused/applicant is admitted to bail on furnishing bail bond for the sum of Rs.20,000/- with two sureties of like amount. In addition to the above accused/applicant shall mark attendance every fortnightly in the local police station and shall provide his mobile number to the IO concerned. **Application is disposed off accordingly.**

HEMANI
MALHOTRA

Digitally
signed by
HEMANI
MALHOTRA
Date:
2021.05.28
18:19:44
+0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

@

S.No.9

Bail Application No.2200
FIR No. 133/2021
PS Tilak Nagar
U/ss 420/468/471 IPC and 14 F.Act
State Vs Lucky Lucky

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

Despite repeated calls, none joined VC to argue on behalf of accused/applicant. Application is listed for arguments on 15.6.2021.

HEMANI MALHOTRA Digitally signed
by HEMANI MALHOTRA
Date: 2021.05.28
18:19:50 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

S.No.10

Bail Application NO.2201
FIR No. 499/2018
PS Nangloi
U/ss 392/394 IPC
State Vs Samsuddin

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.
Reply is received.
Submission on application heard and reply is perused.

The present case FIR was registered on the statement of Abu Ossama who stated that he was robbed by 3 to 4 boys on 18.12.2018 who was robbed of his mobile and wallets.

It is submitted by learned Addl. PP for the state that report filed by SI Sandeep, PS Nangloi does not stated as to how accused/applicant was identified.

Report perused. The report is silent regarding the issue raised by learned Addl. PP for the State .Also allegedly no recovery was made from the present accused/applicant.

Complete report has not been filed by the IO. IO to clarify as to how the accused was identified and on what basis accused was arrested. IO is directed to furnish detailed report on next date of hearing.

Matter be now listed for arguments on 2.6.2021.

At request of counsel for applicant/accused, copy of reply be also sent to him through email.

HEMANI
MALHOTRA

Digitally
signed by
HEMANI
MALHOTRA
Date:
2021.05.28
18:19:57
+0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

@

Application No.2202
FIR No.25955/20
PS Patel Nagar
U/ss 379/411 IPC
State Vs Rakesh Rai

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Nitin Kumar, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is the second bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant seeking regular bail.

It is submitted by learned counsel for accused/applicant that accused/applicant was initially arrested in case FIR No.695/20 PS Vikas Puri in Arms Act on 27.10.2020 and alleged recovery of stolen scooty was planted by the police officials of PS Vikas Puri. It is further submitted that charge-sheet has already been filed and accused/applicant is in JC since 16.11.2020. Hence, prayer for bail.

Learned Addl.PP for the state strongly opposed the bail application on the ground that as many as 45 theft cases are pending against accused/applicant.

Reply filed by the IO is perused. The involvement of accused/applicant in as many as 45 theft criminal cases reflects that he

is a habitual offender. In view thereof, I am not inclined to grant bail to accused/applicant at this stage.

Bail application is, accordingly, dismissed.

HEMANI
MALHOTRA

Digitally signed
by HEMANI
MALHOTRA
Date:
2021.05.28
18:20:09
+0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

S.No.12

Application No.2205
FIR No.150/21
PS Mundka
U/ss 498A/304B/34 IPC
State Vs Sandeep Singh

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Suresh Rana, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is the second anticipatory bail application filed on behalf of accused/applicant.

The copy of FIR annexed with the application is not legible. Learned counsel for accused/applicant is directed to file a legible copy of FIR.

Renotify on **31.05.2021** for arguments.

HEMANI MALHOTRA
Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:20:18 +0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021

\$

S.No.13

Application No.2206
FIR No.341/21
PS Khyala
U/ss 308/147/148/149/186/353/332/506 IPC
State Vs Mohan Jha

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Mohan Jha for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is the second bail application filed u/s 439 Cr.P.C. on behalf of accused/applicant.

At request of learned counsel for accused/applicant, put up on **31.05.2021** for arguments.

HEMANI
MALHOTRA

Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:20:24 +0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021

\$

Application No.2207
FIR No.542/19
PS Nangloi
U/ss 356/379/411/34 IPC
State Vs Vikas Jain @ Totla

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Javed Akhtar, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused/applicant for seeking interim bail.

Interim bail is sought on the ground that accused/applicant fulfills the criteria issued by High Powered Committee of Hon'ble High Court of Delhi. It is submitted that accused/ applicant is in JC since 30.08.2019 and other co-accused Abdul Shamshad was granted interim bail in 2020 under HPC guidelines.

Learned Addl.PP for the state submits that as many as 28 cases are pending against accused/applicant.

No reply/report has been filed by the IO. IO is directed to file reply regarding involvement of accused/applicant in other cases. IO to also report regarding pending/disposed of cases against accused/applicant. Report be filed on or before 01.06.2021.

Renotify on **01.06.2021** for consideration.

HEMANI MALHOTRA Digitally signed by
HEMANI MALHOTRA
Date: 2021.05.28
18:20:36 +0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

S.No.15

Application No.2209
FIR No.133/19
PS Patel Nagar
U/ss 323/341/506 IPC
State Vs Pankaj Chaudhary @ Rahul

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms. Shikha Sapra, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed on behalf of accused/applicant for recalling of ex-parte order dated 05.05.2021 passed by Sh.Vishal Singh, Learned ASJ-03/West/THC.

Due to connectivity issue, learned counsel for accused/applicant requests for adjournment.

Renotify on **31.05.2021** for hearing.

HEMANI MALHOTRA
Digitally signed by
HEMANI MALHOTRA
Date: 2021.05.28
18:20:44 +0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021

\$

Application No.2211
FIR No.100/21
PS Anand Parbat
U/ss 186/308/324/332/353/355/34 IPC
State Vs Sweety

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. R.K. Gaur, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
SI Gunjan Sirohi/IO is also present.

This is the second bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant seeking regular bail.

As per allegations, at about 05:45 pm on 24.04.2021, complainant ASI Swatantra was assaulted by accused/applicant Sweety and her two brothers in gali No.2, Baljeet Nagar while he was performing his duty along with Ct.Ranveer.

It is submitted by learned counsel for accused/applicant that investigation is complete and accused/applicant is not involved in any other case except present case. Further, it is submitted that as per MLC of the injured, there was no bleeding and only swelling was found. It is also averred that if injured was hit with a brick, blood could have oozed out. It is also submitted that accused/ applicant has four minor children and that accused/applicant is in JC since

24.04.2021.

Learned Addl.PP for the State opposed the bail application on the ground that the police official who was on duty, was assaulted on his head with a brick by the accused/applicant and it is not necessary if a person is hit with a brick, blood would ooze out. It is averred that if accused/ applicant is granted bail, the morale of police officials would be demotivated.

No report qua children or family members of accused/ applicant has been filed. IO is directed to report regarding the children of accused/applicant and her family member. Report be filed on or before 31.05.2021.

Renotify on **31.05.2021** for consideration.

HEMANI MALHOTRA Digitally signed
by HEMANI MALHOTRA
Date:
2021.05.28
18:20:51 +0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021

\$

Application No.2212
FIR No.471/20
PS Patel Nagar
U/ss 394/395/397/412/120B IPC & 25 Arms Act
State Vs Mahesh @ Machi

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Sumit Kumar Chauhan, Learned for
accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application u/s 439 Cr.P.C. filed on behalf of
accused/applicant seeking interim bail.

Interim bail is sought on the ground that accused/
applicant falls under the category of UTPs who are being granted
interim bail as per guidelines of High Powered Committee dated
04.05.2021 and 11.05.2021. It is further submitted that accused/
applicant is in JC since 06.12.2020 and there is no previous
involvement of accused/applicant in any other case.

Per contra, learned Addl.PP for the State opposed the
application on the ground that the present case FIR is registered u/ss
394/395/397/412/120B IPC and 25 Arms Act. Since dacoity was
committed between sunset and sunrise, it is punishable u/s 397 IPC
wherein punishment is not less than 7 years. Hence, it does not fall
under the category of HPC guidelines.

HPC guidelines dated 04.05.2021 and 11.05.2021 have

been perused carefully wherein no criteria for grant of bail u/s 397 IPC. Hence, accused/applicant does not fall under the criteria laid down by the HPC. In these circumstances, it is not a fit case to grant interim bail to accused/applicant.

Application is, accordingly, dismissed.

HEMANI MALHOTRA Digitally signed
by HEMANI MALHOTRA
Date: 2021.05.28
18:20:59 +0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

S.No.18

**FIR No.673/20
PS Moti Nagar
U/ss 302/396/120B IPC
State Vs Rajesh**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is the bail application filed u/s 439 Cr.P.C. on behalf of accused/applicant Rajesh for grant of interim bail for 15 days.

None appeared on behalf of accused/applicant despite repeated calls. Previously also on 18.05.2021, none appeared to argue the application. In view of the same, **present application is dismissed for non-prosecution.**

HEMANI
MALHOTRA

Digitally signed by
HEMANI
MALHOTRA
Date: 2021.05.28
18:21:04 +0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021

\$

**FIR No.452/17
PS Rajouri Garden
U/ss 302/201/34 IPC
State Vs Salim etc.**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Nishant Madan, Learned counsel for
accused/applicant Imran.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application u/s 439 Cr.P.C. filed on behalf of
accused/applicant Imran seeking interim bail for 90 days.

Learned counsel for accused/applicant Imran submits
that accused/applicant meets the criteria laid down by the High
Powered Committee (HPC) of Hon'ble High Court of Delhi vide its
minutes dated 4.05.2021 and 11.05.2021. It is further submitted that
accused/applicant is in JC for more than 4 years. The accused/
applicant Imran is not involved in any other case.

Learned Addl.PP for the State fairly concedes that
accused/ applicant is covered under the criteria of HPC.

As per report of the IO, accused/applicant Imran is not
involved in any other case except the present case. According to the
Minutes of Meeting dated 11.05.2021 of the HPC constituted by the
Hon'ble High Court of Delhi, accused/ applicant Imran does meet the

criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, **accused/applicant Imran is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bond in the sum of Rs.20,000/- (Rupees Twenty Thousand) with two sureties each of the like amount.**

It is made clear that at the time of his release, accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

HEMANI MALHOTRA
Digitally signed
by HEMANI
MALHOTRA
Date:
2021.05.28
18:21:11 +0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

S.No.21

Bail Application No:

FIR No. 138/2021

PS Tilak Nagar

U/ss 20/25/29/61/85 of NDPS Act'1985

State Vs Puvneet Singh

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms.Disha Passi, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an interim bail application filed under section 439 Cr.P.C. on behalf of accused Puvneet Singh

It is submitted by learned counsel for applicant/accused that as per the direction dated 22.5.2021 of Sh.Sudhanshu Kaushik, Learned ASJ medical documents regarding illness of parents of accused have been filed through mail.

However, no medical documents have been received. Learned counsel for applicant/accused seeks time to file the same again.

Be listed for arguments on 31.5.2021.

HEMANI
MALHOTRA
Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:21:17 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

**FIR No. 196/2019
PS Mundka
U/ss 307 IPC
State Vs Rajesh**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Pradeep Chaudhary, learned counsel for complainant
Sh.Mahesh Chauhan, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.
IO SI Dinesh and SHO PS Mundka are also present

This is an application moved by the complainant seeking cancellation of bail which was granted to accused vide order dated 20.05.2021 passed by this Court.

It is submitted by learned counsel for complainant that the order dated 20.5.2021 granting bail to the accused / applicant under HPC Guidelines was based on concealment of fact. The accused/applicant is BC of the area and is involved in many other cases apart from the present case.

On a query put to SHO Mundka who is present online alongwith SI Dinesh , it is submitted that due to communication gap, previous involvement of accused could not be brought to the notice of this Court. The accused is allegedly involved in total seven cases including the present case . Report filed by the IO SI Dinesh perused . As per the report accused is involved in six cases of rapes, cheating, mobile theft and attempt to murder.

Leaned counsel for complainant has vehemently opposed the cancellation of bail of accused . He submits that in most of the cases , accused has been acquitted/discharged.

On a further query to SHO Mundka and IO SI Dinesh, it is submitted that FIR bearing number 305/2011 dated 10.10.2011 under Section 451/323/34 IPC PS Aman Vihar and FIR bearing

no.105/2019 dated 15.3.2019 under section 307 IPC PS Mundka are still pending.

Considering the fact that accused/applicant is habitual offender and has been declared BS of the area coupled with the fact that he is involved in case FIR No.105/2019 dated 15.3.2019 U/s 307 which attracts punishment of more than seven years, he is not covered under the guidelines laid by HPC. Accordingly, order dated 20.5.2021, granting bail to accused stands canceled. Accused is directed to surrender before Jail Supdt one week from the date of order. Copy of this order be also sent to Supdt. Jail with direction to furnish compliance report accordingly.

Digitally
signed by
HEMANI
MALHOTRA
HEMANI
MALHOTRA
Date:
2021.05.28
18:21:23
+0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

S.No.23

**FIR No. 318/2017
PS Moti Nagar
U/ss 302/394/397/411 IPC
State Vs Lalit Chandana**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Arpit Verma, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed U/s 439 Cr.P.C.

At this stage , at the request of learned counsel for applicant/accused, application stands dismissed as withdrawn.

HEMANI MALHOTRA
Digitally signed by
HEMANI MALHOTRA
Date: 2021.05.28
18:21:29 +0530

**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021**

**FIR No. 468/2015
PS Patel Nagar
U/ss 302 IPC
State Vs Deepanshu**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.U.S.Gautam, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State with IO

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of guidelines of HPC dated 4.5.2021 and 11.5.2021.

Reply to application is received.

Submissions heard and reply perused

It is submitted by learned counsel that accused is in J/c since 2015 .

As per the reply furnished by the IO, there is no previous involvement of accused . According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicant falls under the criteria (xii) for interim /bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, accused/applicant Deepanshu is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bonds in the sum of Rs.25,000/- with two local sureties of the like amount each.

It is made clear that at the time of his release, accused will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against them was registered). He will be released on the conditions

that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

HEMANI MALHOTRA Digitally signed by
HEMANI MALHOTRA
Date: 2021.05.28
18:21:35 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

S.No.25

**FIR No. 539/2016
PS Rajouri Garden
U/ss 302/34 IPC
State Vs Ravi @ Ronit**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Nishant Sharma, learned counsel for
applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed under section 439 Cr.P.C. on behalf of accused for regular bail on account of medical ground.

Reply to application is received.

Submissions on bail application heard and reply perused.

Medical report from Supdt. Jail has also been received

During the course of arguments, it transpired that complete set of application has not been received and certain pages are missing.

Learned counsel is directed to file complete set of application. Matter be now listed for arguments on 1.6.2021.

At request of learned counsel for applicant, report received from Supdt. Jail be emailed to him.

HEMANI
MALHOTRA
Digitally signed
by HEMANI
MALHOTRA
Date:
2021.05.28
18:21:41 +0530

**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021**

FIR No. 47/2021

PS Moti Nagar

U/ss 323/324/341//34 IPC r/w Section 8/12 of POCSO Act

State Vs Sikander and Rahul

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Parveen Vashist and Sh.Mohd. Yusuf , learned counsels for applicants / accused
Sh. P.K. Ranga, Learned Addl.PP for the State.
SI Raj Kumar is present

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Reply to application is received.

Submissions heard and reply perused

It is submitted by learned counsels that accused / applicants are in J/c since 8.2.2021

Reply qua previous involvement of accused/applicants has not been filed. However, it is submitted by SI Raj Kumar that Rahul and Sikander are not involved in other criminal case.

According to the Minutes of Meeting dated 04.05.2021 and 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicants do meet the criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, accused/applicants Sikander and Rahul are admitted to interim bail for 90 days w.e.f. the date of their release on furnishing bail bonds in the sum of Rs.20,000/- with one local surety of the like amount each.

It is made clear that at the time of his release, accused

will provide their mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction they have last resided) as well as to the concerned SHO of the Police Station (where the FIR against them was registered). They will be released on the conditions that they will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change their mobile numbers without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

HEMANI
MALHOTRA

Digitally signed
by HEMANI
MALHOTRA
Date:
2021.05.28
18:21:47 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

**FIR No. 227021
PS Tilak Nagar
U/ss 354 IPC and section 8 of POCSO Act
State Vs Mohit**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Mohd. Yusuf, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.
Ms.Deepika Sachdeva from CAW

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Reply to application is received.

Submissions heard and reply perused

It is submitted by learned counsel that accused is in J/c since 10.4.2021

As per the reply furnished by the IO, there is no previous involvement of accused . According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicant do meet the criteria No.ii for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, accused/applicant Mohit is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bonds in the sum of Rs.20,000/- with one local surety of the like amount.

It is made clear that at the time of his release, accused will provide his mobile phone number to the Jail Authorities, SHO of

the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against them was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

HEMANI MALHOTRA Digitally signed by
HEMANI MALHOTRA
Date: 2021.05.28
18:21:53 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

S.No.28

**FIR No. 122020
PS Patel Nagar
U/ss 392/397/411/34 IPC
State Vs Gaurav Yadav**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rajender Prasad, Learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of guidelines of HPC dated 4.5.2021 and 11.5.2021.

Reply to application is received.

Submissions heard and reply perused

As per the reply furnished by the IO, accused is involved in seven other cases.

Further the accused/applicant has been charged U/s 392/397/411/34 IPC in the present case. It is not covered within the HPC guidelines.

In view of aforesaid facts no ground for granting bail to accused is made in terms of guidelines laid down by the High Power Committee.

HEMANI MALHOTRA
Digitally signed by
HEMANI
MALHOTRA
Date: 2021.05.28
18:21:58 +0530

**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021**

@

S.No.29

FIR No. 233/2019
PS Anand Parbat
U/ss 307/392/397/411 IPC
State Vs Deepak Mehto
28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Rajender Prasad, learned LAC for applicant/accused
Deepak Mehto
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Reply to application is received.

Submissions heard and reply perused.

It is submitted by learned Addl. PP for the State that this case is not covered within the criteria of HPC as robbery was committed during sunset.

As per the report , accused is also involved in other case U/s 302 IPC.

Accordingly, no ground under HPC guidelines is made out. Application stands dismissed.

HEMANI MALHOTRA
Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:22:03 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

S.No. 30

FIR No. 28/2018

PS Moti Nagar

U/ss 394/395/397/411/34 IPC

State Vs Manish Kumar @ Manav

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Learned counsel for applicant/accused
 Sh. P.K. Ranga, Learned Addl.PP for the State

The application is already pending for 1.6.2021.

There appears some network issue from the side of learned counsel . Application be listed now for 1.6.2021.

HEMANI Digitally signed
MALHOTRA by HEMANI
 MALHOTRA
 Date: 2021.05.28
 18:22:10 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

**FIR No.379/15
PS Mundka
U/ss 379/296/412/34 IPC
State Vs Om Prakash**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Nitin Chawla, Learned Counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
SI Ramesh/IO is also present.

This is an application u/s 439 Cr.P.C. filed on behalf of accused/applicant seeking interim bail.

Interim bail is sought on the ground that accused/applicant falls under the category of UTPs who are being granted interim bail of 90 days as per guidelines of High Powered Committee. It is further submitted that accused/applicant is in JC since 20.07.2015 and there is no previous involvement of accused/applicant in any other case.

Per contra, learned Addl.PP for the State assisted by the IO opposed the application on the ground that the present case is a case of dacoity with murder which does not fall under the purview of HPC guidelines.

The accused/applicant has been charged for offences of dacoity with murder and not simplicitor murder. The same does not

fall under the purview/guidelines dated 11.05.2021 issued by the HPC.
In these circumstances, **I do not find it a fit case to grant interim bail.**

Application is, accordingly, dismissed.

HEMANI
MALHOTRA

Digitally signed by
HEMANI MALHOTRA
Date: 2021.05.28 18:22:19
+0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

**FIR No.190/17
PS Nangloi
U/ss 307 IPC
State Vs Dharmender @ Raju**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms. Kanchan Sharma, LAC for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an interim bail application filed on behalf of accused/applicant.

Learned counsel for accused/applicant submits that accused/applicant meets the criteria laid down by the High Powered Committee (HPC) of Hon'ble High Court of Delhi vide its minutes dated 4.05.2021 and 11.05.2021. It is further submitted that accused/applicant is in JC since 25.06.2017 and is not involved in any other case.

Learned Addl.PP for the State fairly concedes that accused/ applicant is covered under the criteria of HPC.

As per report of the IO, accused/applicant is not involved in any other case except the present case. According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicant does meet the criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, **accused/applicant is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with two sureties each of the like amount.**

It is made clear that at the time of his release, accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

HEMANI
MALHOTRA

Digitally signed by
HEMANI
MALHOTRA
Date: 2021.05.28
18:22:27 +0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021

\$

S.No.36

**FIR No.18/17
PS Moti Nagar
U/ss 302/201/379/120B/34 IPC
State Vs Mohd.Shahbuddin @ Sonu**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Sanjay Kumar, Learned Counsel for
accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

It is submitted by learned counsel for accused/applicant that accused has already been granted bail by the order of Sh.Sudhanshu Kaushik, Ld.ASJ, Tis Hazari Courts. In view of the said submission, **present application is dismissed as infructuous.**

HEMANI MALHOTRA
Digitally signed
by HEMANI
MALHOTRA
Date:
2021.05.28
18:22:32 +0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021

\$

FIR No.921/20
PS Nangloi
U/ss 307/ IPC
State Vs Chander Dev Sharma

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms. Kanchan Sharma, LAC for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an interim bail application filed on behalf of accused/applicant.

Learned counsel for accused/applicant submits that accused/applicant meets the criteria laid down by the High Powered Committee (HPC) of Hon'ble High Court of Delhi vide its minutes dated 4.05.2021 and 11.05.2021. It is also submitted that accused/applicant is in JC since 19.08.2020. It is further submitted that accused/ applicant is not involved in any other case.

Learned Addl.PP for the State fairly concedes that accused/ applicant is covered under the criteria of HPC.

As per report of the IO, accused/applicant is not involved in any other case except the present case. According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicant does meet the criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, **accused/applicant is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bond in the sum of Rs.10,000/- (Rupees Ten Thousand) with two local sureties each of the like amount.**

It is made clear that at the time of his release, accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

HEMANI
MALHOTRA

Digitally signed
by HEMANI
MALHOTRA
Date:
2021.05.28
18:22:37 +0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

**FIR No.293/19
PS Tilak Nagar
U/ss 307 IPC & 25/54/59 Arms Act
State Vs Bintoo**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms. Kanchan, LAC for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application u/s 439 Cr.P.C. filed on behalf of accused/applicant seeking interim bail of 90 days.

Interim bail is sought on the ground that accused/applicant falls under the category of UTPs who are being granted interim bail as per the guidelines of High Powered Committee. It is further submitted that accused/applicant is in JC since 15.06.2019 and there is no previous involvement of accused/applicant in any other case.

Per contra, learned Addl.PP for the State opposed the application on the ground that case of accused/applicant does not fall under the category of HPC guidelines.

Reply of IO is perused. As per reply, accused/applicant is also involved in case FIR No.484/15 u/s 377 IPC and Pocso Act. Hence, the case of accused/applicant does not come within the

purview of HPC guidelines. In these circumstances, **it is not a fit case to grant interim bail. Application is, accordingly, dismissed.**

HEMANI
MALHOTRA

Digitally
signed by
HEMANI
MALHOTRA
Date:
2021.05.28
18:22:43
+0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

FIR No.606/18
PS Mundka
U/ss 302 IPC
State Vs Pankaj Singh

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rajendra Prasad, LAC for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an interim bail application filed on behalf of accused/applicant.

Learned counsel for accused/applicant submits that accused/applicant meets the criteria laid down by the High Powered Committee (HPC) of Hon'ble High Court of Delhi vide its minutes dated 4.05.2021 and 11.05.2021. It is also submitted that accused/applicant is in JC since 27.12.2018. It is further submitted that accused/ applicant is not involved in any other case.

Learned Addl.PP for the State fairly concedes that accused/ applicant is covered under the criteria of HPC.

As per report of the IO, accused/applicant is not involved in any other case except the present case. According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicant does meet the criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, **accused/applicant is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bond in the sum of Rs.10,000/- (Rupees Ten Thousand) with two local sureties each of the like amount.**

It is made clear that at the time of his release, accused/applicant will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against him was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

HEMANI MALHOTRA
Digitally signed
by HEMANI
MALHOTRA
Date:
2021.05.28
18:22:51 +0530

(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021

S.No.41

FIR No. 189/2020

PS Nangloi

U/ss 307/427/IPC

State Vs Shankar

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Guarav, Learned Counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State
SI Pramod in person

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

Reply to application is received.

Submissions heard.

It is submitted by learned counsel that accused is in J/c since 23.3.2020 .

As per the IO SI Parmod, verification qua involvement of accused/applicant in other criminal cases is yet to be verified. IO is directed to file report accordingly. Matter be now listed for 31.5.2021 .

HEMANI
MALHOTRA

Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:22:57 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

S.No.42

FIR No. 272/2021

PS Nangloi

U/ss 354/354C/506 IPC and 10 POSCO

State Vs Suraj Kumar Thakur

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Rahul Sharma, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed under 439 Cr.P.C seeking regular bail of accused/applicant.

Notice of the bail application be issued to IO and prosecutrix for 4.6.2021. Matter be now listed before court concerned for 4.6.2021.

HEMANI MALHOTRA Digitally signed by HEMANI MALHOTRA Date: 2021.05.28 18:23:02 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

S.No.43

**FIR No. 65/2019
PS Tilak Nagar
U/ss 392/397/34 IPC
State Vs Ajit Singh**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms.Kanchan , Learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of recommendations of HPC dated 4.5.2021 and 11.5.2021.

As per the case FIR, complainant Smt. Narinder Kaur was robbed by accused/applicant and co-accused Sumit Kumar at the point of knife after sunset on 2.6.2019. Accordingly, case FIR was registered under Section 392/397/34 IPC against the accused persons.

No criteria has been laid down for offences punishable U/s 397 IPC wherein the offence is punishable for not less than 7 years. Accordingly, the case of accused/applicant does not fall within the purview of recommendation of HPC dated 4.5.2021 and 11.5.2021. Application thus stands dismissed.

HEMANI MALHOTRA
Digitally signed by
HEMANI MALHOTRA
Date: 2021.05.28
18:23:08 +0530

**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021**

S.No.44

FIR No. 68/2019

PS Nangloi

U/ss 302 IPC

State Vs Shyam

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms.Kanchan, Learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of recommendations of guidelines of HPC dated 4.5.2021 and 11.5.2021.

It is submitted by Learned Addl. PP for the State that report of the IO has not been received. Let the report be called from the IO in respect of the previous involvement of accused. IO is directed to file copy of FIR alongwith reply.

Matter be now listed for arguments on 3.6.2021.

HEMANI MALHOTRA Digitally signed by
HEMANI MALHOTRA
Date: 2021.05.28
18:23:13 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

FIR No. 684/2020
PS Tilak Nagar
U/ss 308 IPC
State Vs Vicky Kumar

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Learned LAC for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.
SI Pradeep is also present

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of recommendations of guidelines of HPC dated 4.5.2021 and 11.5.2021.

Submissions heard.

Accused is stated to be in J/c since 30.09.2020.

It is submitted by the IO SI Pradeep that there is no previous involvement of accused. According to the Minutes of Meeting dated 11.05.2021 of the HPC constituted by the Hon'ble High Court of Delhi, accused/ applicants do meet the criteria for interim bail of 90 days.

In view of aforesaid guidelines laid down by the High Power Committee, accused/applicant **Vicky Kumar** is admitted to interim bail for 90 days w.e.f. the date of his release on furnishing bail bonds in the sum of Rs.10,000/- with two sureties of the like amount each.

It is made clear that at the time of his release, accused will provide his mobile phone number to the Jail Authorities, SHO of the Police Station (within whose jurisdiction he has last resided) as well as to the concerned SHO of the Police Station (where the FIR against them was registered). He will be released on the conditions that he will stay in touch with the jail authorities telephonically and will not leave the State without informing the Jail Superintendent and

will not change his mobile number without informing the new number, if any, to the Jail Authorities and / or SHO of the concerned Police Station.

HEMANI MALHOTRA

Digitally signed by
HEMANI MALHOTRA
Date: 2021.05.28
18:23:23 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

S.No.46

FIR No. 577/14

PS Anand Parbat

U/ss 325/377/384/511/34 IPC & 4/14 POCSO Act

State Vs Akshay @ Aju

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Satbir Singh , learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.
Ms.Deepika from CAW is also present

Reply is filed by SI Amit.

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of recommendations of guidelines of HPC dated 4.5.2021 and 11.5.2021.

Submissions heard and reply perused

Considering the fact that present case FIR against the accused/applicant is registered under Section 325/377/384/511/34 IPC and Section 4/6/14 of POSCO , no relief can not be granted in pursuance to the recommendations of HPC dated 4.5.2021 and 11.5.2021.

At this stage it is submitted by learned Counsel for accused that mother of accused is suffering from typhoid and old age related ailments, accused may be considered for grant of interim bail.

Let notice of this application be given to victim/complainant. Application be listed for arguments before Court concerned on 4.6.2021.

HEMANI MALHOTRA
Digitally signed by
HEMANI MALHOTRA
Date: 2021.05.28
18:23:29 +0530

(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021

@

S.No.47

**FIR No. 511/16
PS Nangloi
U/ss 392/394/397/411/34 IPC
State Vs Dharmender**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: None for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of recommendations of guidelines of HPC dated 4.5.2021 and 11.5.2021.

Present case FIR was registered on the statement of Arjit Kumar who stated that he was robbed by accused/applicant Dharmender and co-accused Khazan @ Panna at a knife point on 15.12.201 and both of them were apprehended red handed at the spot.

Present case was registered under section 392/397/411/34 IPC . As per the report of the IO accused/applicant is habitual offender and he is also involved in case FIR No.325/2011 U/s 308/34 IPC.

No criteria has been laid down for offences punishable U/s 397 IPC wherein the offence is punishable for not less than 7 years. Accordingly, the case of accused/applicant does not fall within the purview of recommendation of HPC dated 4.5.2021 and 11.5.2021. Application thus stands dismissed.

HEMANI MALHOTRA
Digitally signed
by HEMANI
MALHOTRA
Date:
2021.05.28
18:23:34
+0530

**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021**

@

S.No. 48

**FIR No. 148/2017
PS Khyala
U/ss 302/120B/149/34 IPC
State Vs Kuldeep @ Sanjay**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh.Pradeep Anand, learned counsel for applicant/accused
Sh. P.K. Ranga, Learned Addl.PP for the State.
Official Sunil on behalf of IO is also present.

This is an application filed under Section 439 Cr.P.C. seeking interim bail of accused on the basis of recommendations of guidelines of HPC dated 4.5.2021 and 11.5.2021.

During the course of arguments, it transpired that complete set of application is not received. Accordingly, let the matter be listed for arguments on 31.5.2021.

HEMANI
MALHOTRA

Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:23:40 +0530

**(HEMANI MALHOTRA)
ASJ-09/W/THC
VACATION JUDGE
28.05.2021**

IN THE COURT OF MS. HEMANI MALHOTRA: ASJ-9:
VACATION JUDGE; WEST DELHI.

Bail Application No.

FIR No. 117/2020

PS Patel Nagar

U/s 498A/304B IPC

State Vs. Sonu Shukla

As per directions of Hon'ble High Court of Delhi dated 19.4.2021 and order dated 15.5.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through Video Conferencing (VC) wherein the parties have joined through VC.

28.5.2021

Present: Sh. Abhijeet Bhagat, counsel for applicant/accused.
Sh. P.K.Ranga, learned Addl. PP for the State.

During the course of hearing, it is informed by Reader of the Court that applicant/accused has already been granted bail vide order dated 15.5.2021. In compliance of the said bail order, accused has already furnished bail bonds.

Learned counsel for the accused/applicant submits that earlier bail application was moved by other counsel and he is unaware of the said fact.

In view thereof, the application is dismissed as infructuous.

HEMANI
MALHOTRA

Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:23:46 +0530

(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-9: WEST
VACATION JUDGE
THC DELHI
28.5.2021

IN THE COURT OF MS. HEMANI MALHOTRA: ASJ-9:
VACATION JUDGE; WEST DELHI.

Bail Application No. 2186 and 2194
FIR No. 396/17
PS Moti Nagar
U/s 420/406/467/468/471/120B IPC
State Vs. Sunil Kumar and Moti Ram

As per directions of Hon'ble High Court of Delhi dated 19.4.2021 and order dated 15.5.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through Video Conferencing (VC) wherein the parties have joined through VC.

28.5.2021

Present: Counsel for applicants/accused persons.
Sh. Sayak Bandyopadhyay, counsel for complainant M/s India Bulls Housing Finance Ltd.
Sh. Mohd. Naushad Khan, AR of the complainant / India Bulls Housing Finance Ltd.
Sh. P.K.Ranga, learned Addl. PP for the State.

These are two anticipatory bail applications filed U/s 438 Cr.P.C. on behalf of accused Sunil Kumar and Moti Ram

Counsel for applicants/accused submits that matter has been compromised and both the parties have already filed a petition for quashing of present FIR before the Hon'ble High Court which is fixed for 09.08.2021. It is further submitted by counsel for applicants/accused that in compliance of the settlement term, a DD for Rs. 2,00,000/- has already handed over to the complainant.

AR of the complainant and counsel for complainant concede this fact and have also stated that the demand draft of Rs.2,00,000/- given by the accused persons has been honoured.

Considering the submissions, it is ordered that no coercive steps be taken against both the applicants/accused Sunil Kumar and Moti Ram till next date of hearing ie 09.08.2021.

(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-9: WEST
VACATION JUDGE
THC DELHI
28.5.2021

IN THE COURT OF MS. HEMANI MALHOTRA: ASJ-9:
VACATION JUDGE; WEST
DELHI.

Bail Application No.
FIR No. 326/16
PS Vikas Puri
U/s 302/307/452/147/148/149/120B/34 IPC
State Vs. Nasir @ Pali

As per directions of Hon'ble High Court of Delhi dated 19.4.2021 and order dated 15.5.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through Video Conferencing (VC) wherein the parties have joined through VC.

28.5.2021

Present: None for applicant.
Sh. P.K.Ranga, learned Addl. PP for the State.
Inspr. R.K.Maan, IO of the case.

The present application has been filed by Jail Authorities to re-consider the order dated 20.5.2021 vide which, the accused Nasir @ Pali was granted bail.

Perusal of contents of the application reveal that applicant/accused Nasir @ Pali is facing trial in case bearing FIR No. 1196/2015, PS Vikas Puri U/s 323/451/354/509/34 IPC.

Perusal of order dated 20.5.2021 reflects that counsel for applicant accused Sh. Pankaj Shrivastava had informed that applicant/accused is not involved in any other case.

In view of the submissions made in the application by the jail authority , issue notice to accused and Sh. Pankaj Shrivastava, counsel for applicant/accused for 29.5.2021 through electronic mode.

HEMANI MALHOTRA
Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:23:53 +0530
(HEMANI MALHOTRA)
ADDL. SESSIONS JUDGE-9: WEST
VACATION JUDGE
THC DELHI
28.5.2021

**FIR No.204/16
PS Patel Nagar
U/ss 302/34 IPC
State Vs Kunal @ Sunny**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Anil Basoya, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application u/s 439 Cr.P.C. filed on behalf of accused/applicant seeking interim bail of 90 days.

Interim bail is sought on the ground that accused/applicant fulfills the criteria laid down by High Powered Committee of Hon'ble High Court of Delhi. It is further submitted that accused/applicant is not involved in any other case.

As per report of the IO, accused/applicant is involved in two other cases in FIR 35/16 u/s 379 IPC PS Model Town and FIR 203/14 u/s 25/54/59 Arms Act PS Civil Lines. At this stage, learned counsel for accused/applicant submits that he is not aware of the involvement of accused/applicant in other cases. The accused has never been summoned by any court regarding the cases aforementioned. He requests that a copy of reply filed by the IO be supplied to him.

At request, IO is directed to supply a copy of reply to learned counsel for accused/applicant.

Renotify on **02.06.2021** for further hearing.

HEMANI
MALHOTRA
(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:28:48 +0530

S.No.32

FIR No.698/19

PS Rajouri Garden

U/ss 392/394/397/307/34 IPC & 25/27/54/59 Arms Act

State Vs Shahid

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rishabh Pandey, Learned counsel for
accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is the second bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant seeking interim bail.

Interim bail is sought on the ground of marriage of sister of accused/applicant Shahid which is to be solemanised on 04.06.2021 in Delhi.

No marriage card/invitation is placed on record. At request of learned counsel for accused/applicant, put up on **31.05.2021** for consideration. In the meantime, marriage card be placed on record.

HEMANI MALHOTRA
HEMANI MALHOTRA
HEMANI MALHOTRA
Vacation Judge/ASJ-09W/11C
Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:28:58 +0530
28.05.2021

\$

FIR No.552/19
PS Nangloi
U/ss 363/354 IPC & 12 POCSO Act
State Vs Laxmi

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Ms. Kanchan Sharma, LAC for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
Ms. Asha Sharma, Learned counsel for complainant.
SI Sweta/IO along with complainant is also present.

This is an application for interim bail filed on behalf of accused/applicant Laxmi.

It is submitted by learned counsel for accused/applicant that accused/applicant falls under the category of UTPs who are being granted interim bail of 90 days as per guidelines issued by High Powered Committee. It is further submitted that accused/applicant is in JC since 14.03.2021.

The interim bail application is strongly opposed by learned Addl.PP for the State assisted by learned counsel for complainant. It is submitted by learned counsel for complainant that another FIR u/s 363 IPC has also been registered against the accused/applicant, who is the Mausi of complainant. However, copy of the present case FIR is not on record. Learned counsel for

accused/applicant seeks adjournment to file copy of FIR on record.

Renotify on **01.06.2021** for arguments.

Digitally signed
by HEMANI
MALHOTRA
Date:
(HEMANI MALHOTRA)
18:29:06 +0530
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

**FIR No.394/20
PS Patel Nagar
U/ss 366/366A/370/370A/372/373/376/342/370/109 IPC
& Sec. 6 of POCSO Act
State Vs Rajiv**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Chaudhary Rajender Singh, Learned counsel for
accused/applicant Rajiv.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an interim bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant Rajiv.

Interim bail is sought on the ground that mother of accused/applicant is suffering from asthma and other old age ailment.

There are serious allegations against the accused/applicant under POCSO Act. Copy of FIR annexed with the bail application is not legible. Let legible copy be placed on record and matter be placed before concerned court. A report be also called from concerned Doctor regarding the medical status of mother of accused/applicant. IO to also report regarding the family members of accused/applicant.

Matter be listed before concerned court on **04.06.2021** for consideration. Notice be also issued to the complainant for NDOH.

HEMANI
MALHOTRA

Digitally signed
by HEMANI
MALHOTRA
Date:
2021.05.28
18:29:18 +0530

Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:29:30 +0530
(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

S.No.39

**FIR No.387/21
PS Tilak Nagar
U/ss 354/342/506 IPC & Sec.8 of POCSO Act
State Vs Bhoop Singh**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Mohd.Iliyas, Learned counsel for
accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application for bail u/s 439 Cr.P.C. filed on
behalf of accused/applicant.

Accused/applicant is in JC since 25.05.2021. Serious
allegations have been levelled against accused u/s 354/342/506 and
POCSO Act. Bail application has been filed without the copy of FIR.
Let, copy of FIR be placed on record.

Renotify on **04.06.2021** for hearing.

HEMANI
MALHOTRA

Digitally
signed by
HEMANI
MALHOTRA
Date:
2021.05.28
18:29:36

(HEMANI MALHOTRA)
**Vacation Judge/ASJ-09/W/THC/
28.05.2021**

\$

S.No.49

**FIR No.379/15
PS Mundka
U/ss 302/394 IPC
State Vs Pawan Singh**

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Sunder Lal, Learned Counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is an application u/s 439 Cr.P.C. filed on behalf of accused/applicant seeking interim bail for 90 days under HPC guidelines.

At request of learned counsel for accused/applicant, put up on **31.05.2021** for hearing.

HEMANI
MALHOTRA
(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

Digitally signed
by HEMANI
MALHOTRA
Date: 2021.05.28
18:29:43 +0530

FIR No.297/17
PS Khyala
U/ss 302/365/201/34 IPC
State Vs Inderjeet Singh @ Bunty

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Rajat Aneja, Learned counsel for accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.
Sh. Parveen Dabas, Learned counsel for complainant.

This is an application for grant of interim bail u/s 439 Cr.P.C. filed on behalf of accused/applicant.

Interim bail is sought on the ground that accused/applicant falls under the category of UTPs who are being granted interim bail as per guidelines of HPC dated 04.05.2021 and 11.05.2021.

At this stage, Learned counsel for complainant submits that accused/ applicant is also involved in one more case apart from present case. He seeks time to provide details of the said case. At this stage, learned counsel for accused/applicant requests that the details of the other case be supplied to him on his email.

At request, Learned counsel for complainant is directed to supply details of other case, if any, to opposite counsel.

At the request of learned counsel for accused/applicant,
renotify on **31.05.2021** for arguments.

HEMANI
MALHOTRA
(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

Digitally signed
by HEMANI
MALHOTRA
Date:
2021.05.28
18:29:30 +0530

FIR No.62/18
PS Rajouri Garden
U/ss 302/120B/147/149 IPC
State Vs Naveen @ Prince @ Theli

28.05.2021

As per directions of Hon'ble High Court of Delhi dated 19.04.2021 and order dated 15.05.2021 of Learned Principal District & Sessions Judge (West), the bail matters were heard by the undersigned being Vacation Judge through video conferencing (VC) wherein the parties have joined through VC.

Present: Sh. Sudhir Tewatia, Learned Counsel for
accused/applicant.
Sh. P.K. Ranga, Learned Addl.PP for the State.

This is the second bail application u/s 439 Cr.P.C. filed on behalf of accused/applicant seeking interim bail.

Interim bail is sought on the ground that accused/applicant falls under the category of UTPs who are being granted interim bail as per guidelines of HPC dated 04.05.2021 and 11.05.2021.

At this stage, learned Addl.PP for the state submits that bail application of this accused/applicant was dismissed on 24.05.2021 by the court of Sh.Sudhanshu Kaushik, Ld.ASJ on the ground that accused/applicant is involved in 11 other criminal cases.

Learned counsel for accused submits that to his knowledge, accused is not involved in any other case except the present case. He further requests that a copy of reply filed by the IO before the court of Sh.Sudhanshu Kaushik, Ld.ASJ be supplied to

him.

A Copy of reply filed by the IO is not on record. Let a fresh report be called from the IO regarding previous involvement of accused/applicant in other cases. At request, a copy of reply of IO be also sent on email of learned counsel for accused/applicant.

Renotify on **31.05.2021** for arguments.

HEMANI
MALHOTRA
(HEMANI MALHOTRA)
Vacation Judge/ASJ-09/W/THC/
28.05.2021
\$

Digitally signed
by HEMANI
MALHOTRA
Date:
2021.05.28
18:09:43+05'30